

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

OA. 422 of 1997.

Date of Order: 9.5.97.

Present: Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman.
Hon'ble Mr. M.S. Mukherjee, Administrative Member.

KARTICK CH. TARAFDAR

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr. Samir Ghosh, counsel.

For the respondents: Mr. S.P. Kar, counsel.

Heard on: 9.5.97.

O R D E R

A.K. Chatterjee, V.C.

Heard the ld. counsel for both the parties.

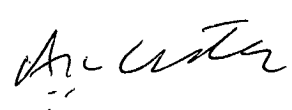
The petitioner, ~~is~~ working as EDMC at Khamr Simulia Branch Post Office, has filed the application as he apprehends termination of his service. He has made a representation to the authorities on 11th April, 1997, as shown ^{as} Annexure-A.2 to the application, which remains pending till this day.

On hearing the ld. counsel for both the parties and on perusal of the application with all its enclosures, we consider it ^{appropriate} necessary to dispose of the application at this stage with a direction upon the respondents to treat the present application together with all its enclosures as a representation ^{for} to the reliefs ~~and~~ claimed by the petitioner and to dispose it of by passing a speaking order which shall

be communicated to the petitioner. We further direct that till such disposal, the status-quo of the petitioner in respect of his service, shall not be disturbed.

Application is accordingly disposed ^{of.} No Costs.
Certified copy be given to the petitioner within 48 hours.


(M.S.Mukherjee)


(A.K.Chatterjee)
Vice-Chairman.